

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. †1558

TO BE ANSWERED ON THE 08TH DECEMBER, 2015/AGRAHAYANA 17, 1937 (SAKA)

USE OF MOBILE PHONE WHILE DRIVING

†1558. SHRI KESHAV PRASAD MAURYA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of accidents reported due to mobile phone use while driving during each of the last three years and the current year, State and UT-wise; and

(b) the rules framed by the Government to check use of mobile phone while driving and the other measures taken to check such cases?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (b): National Crime Records Bureau (NCRB) does not collect data on accidents reported due to mobile phone use while driving. The Motor Vehicles Act 1988 and Central Motor Vehicles Rules 1989 contain a number of provisions to curb use of mobile phone while driving motor vehicles. For offences committed using mobile phone while driving, the offender will be punished Fine up to Rs. 100 for first offence and for subsequent offence fine up to Rs. 300 is levied. All State Governments/UTs, primarily responsible for enforcing provisions of the Motor Vehicles Act/Central Motor Vehicles Rules have been advised from time to time to gear up their enforcement machinery to implement the provisions of law in true spirit to eliminate the chances of road accidents. Measures taken by Central Government include generating awareness through audio-visual-print media.
